

18
**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 35/252/NCLT/AHM/2017

Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017**

Name of the Company: Tejaskumar Bodawala
(Cosmos Aircon Pvt Ltd)
V/s.
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 252 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.	TEJAL SHAH	PCS	APPLICANT PETITIONER	
----	------------	-----	-------------------------	---

2.				
----	--	--	--	--

ORDER

Learned PCS Ms. Tejal Shah present for Appellant. None present for ROC.

Appellant filed bank statement of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

Heard arguments of Learned PCS for Appellant.

Order reserved.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 5th day of December, 2017.